

State vs. Kailash @ Haresh
FIR NO. 236/21
PS PIA
U/s 356/379/34 IPC

16.08.2021

Present:- Ld. APP for the State through VC.

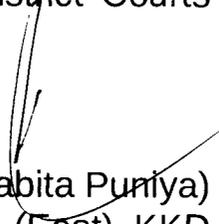
Ld. counsel for the accused through VC.

Application perused. Reply of IO also perused.

Ld. counsel for the accused submitted that he wants to withdraw the present application. Hence, the application stands dismissed as withdrawn.

Copy dasti.

Order be uploaded to the Website of Delhi District Courts today itself.


(Babita Puniya)
MM-05, (East) KKD

Court/Delhi/16.08.2021

E-FIR No. 000880/20
PS PIA
u/s 379 IPC

16.08.2021

Present:- Ld. APP for the State through VC.
None for applicant in person.

The present application for release of mobile phone **Samsung A-20** on Superdari has been filed by the applicant.

Court is convened through VC (Cisco Webex)

Reply has been filed under the signature of HC Balbir Singh, wherein it is submitted that there is no objection for the release of the mobile phone to the rightful owner.

In view of the no objection of the IO, oral arguments of Ld. Counsel for applicant are dispensed with.

In these circumstances the aforesaid mobile phone be released to the **rightful owner only (after verification of ownership)** subject to satisfaction of the IO/SHO about the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, IMEI number, ownership and other necessary details of the mobile phone:
2. IO shall take the colour photographs of the mobile phone from different angles.
3. The photographs should be attested and counter signed by the complainant, accused and rightful owner (after verification of ownership).
4. IO shall take the security bond of appropriate value from the rightful owner, taking into consideration the value / bill / receipt of the mobile phone to the satisfaction of the concerned IO/SHO subject to verification of documents.

Copy be given dasti to Ld. Counsel for applicant and a copy be also sent to the SHO PS concerned for compliance and the same be uploaded on the Delhi District Courts Website today itself.

(Babita Puniya)
MM-5, (East) KKD
Court/Delhi/16.08.2021

State vs. Pankaj Verma @ Sonu
FIR No. 304/21
PS Shakarpur
U/s 356/379/411/34 IPC

16.08.2021

Vide this order, I shall decide the application filed under section 437 Cr.P.C., seeking regular bail of accused Pankaj Verma @ Sonu.

Present:- Ld. APP for the State through VC.

Sh.Fakruddin, Id.counsel for the accused through VC.

Bail application is vehemently opposed by the learned APP for the State. He stated that accused has the criminal proclivity and has every potential of tampering with the evidence and thus contended that he does not deserves to be enlarged on bail. He also drew the attention of this Court towards previous conviction/involvement report filed along with the reply, which is stated to be from the State Crime Records Bureau's (SCRB) records, Delhi which discloses that the accused's is involvement in various criminal cases. He, therefore, prayed that the application may be dismissed as he does not deserve concession of regular bail and if, bail is granted to him at this stage he may indulge in similar activities.

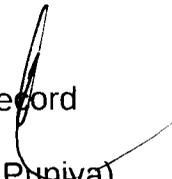
Per contra, it was submitted on behalf of the accused that he is running in J/C since 12.07.2021 and is no more required for custodial interrogation. He therefore, prayed that accused may be enlarged on bail pending investigation. I have heard the parties and have perused the reply.

Having heard the parties and on perusal of the reply, I find that the antecedents of applicant/accused Pankaj Verma @ Sonu are such which disentitle him to the concession of regular bail at this stage.

Accordingly, this bail application is dismissed.

Copy dasti.

Order be also sent to the concerned Jail Superintendent for information, record and compliance.


(Babita Puniya)
MM-05, (East) KKD
Court/Delhi/16.08.2021

State vs. Unknown
FIR No. 238/21
PS PIA

16.08.2021

Present:- Ld. APP for the State through VC.
None for applicant through VC.

This is an application seeking release of the vehicle bearing registration no. DL-13-SS-4141.

Heard. Record perused.

As per the records, the vehicle in question was not insured at the time of accident/incident. Therefore, let the vehicle in question was not insured be released to its registered owner/ rightful owner subject to his depositing a sum of Rs. 25,000/- in the form of FDR, in terms of Rule 6 of the Delhi Motor Accident claims Tribunal Rules, 2008, so that this amount may be adjusted towards compensation that may be awarded in the motor accident claims.

IO/ SHO is also directed to follow the guidelines laid down by the Hon'ble Delhi High Court in Manjeet Singh's case while releasing the vehicle.

Application stands disposed off.

Copy dasti.

(Babita Puniya)
MM-5, (East) KKD
Court/Delhi/16.08.2021

State vs. Mahesh Dutt
FIR NO. 226/21
PS PIA
U/s 420/34 IPC

16.08.2021

Present:- Ld. APP for the State through VC.

Sh. Pratap Dhaka, Ld. counsel for the accused through VC.

Application perused. Reply of IO also perused.

Ld. counsel for the accused submitted that he wants to withdraw the present application. Hence, the application stands dismissed as withdrawn.

Copy dasti.

Order be uploaded to the Website of Delhi District Courts today itself.



(Babita Puniya)
MM-05, (East) KKD

Court/Delhi/16.08.2021

State vs. Rahimuddin
e-FIR No. 006224/21
PS Shakarpur
u/s 379 IPC
16.08.2021

Present:- Ld. APP for the State through VC.

Ld. counsel for the accused through VC.

An application for grant of bail u/s 437 Cr.P.C is moved on behalf of accused Rahimuddin.

Court is convened through VC (Cisco Webex)

Bail application perused. Reply filed by IO also perused.

Ld. Counsel for the accused has submitted that accused is in JC since 01.06.2021. Ld. Counsel has further submitted that accused has been falsely implicated in the present case. Further, recovery shown from the accused, if any, has been planted upon him. Ld. Counsel has also submitted that accused is no more required for the purpose of investigation. Accused is ready to furnish reliable surety.

Ld. APP for the State has opposed the bail application of the accused stating that the allegations are serious in nature. Further, as per reply of IO accused is a habitual offender and he can commit the similar offence in future.

Heard both the parties.

In the present case, the accused was formally arrested on 01.06.2021 and since then he is in JC. Stolen property of the complainant has already been recovered. Further, the aspect of de-congestion of jails in light of Covid-19 pandemic is also a relevant consideration. Considering the period of custody and keeping in view the entire facts and circumstances of the case, it reveals that no fruitful purpose would be served to keep the accused behind the bars. Therefore, the accused is admitted to Court bail on furnishing of bail bond in the sum of **Rs. 10,000/- with one surety in the like amount** subject to the conditions that :-

1. Accused shall not indulge in similar offence as that of which he is the accused.
2. He will not try to tamper with the evidence and will not try to contact the complainant during the pendency of the case.

Accordingly, bail application disposed off. Copy of this order be given dasti to the Id. Counsel for the accused and the same be uploaded on the Delhi District Court Website today itself.

(Babita Puniya)
MM-5, (East) KKD

Court/Delhi/16.08.2021